

**Pending Cases in Courts**

**\*231. SHRI P. UPENDRA:  
SHRI CHIMANBHAI MEHTA:**

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the number of cases as on date pending for disposal in the Supreme Court and High Courts;

(b) the disposal of the above cases in

quantum and the rate of disposal per annum; and

(c) what is the number of cases disposed of per year and the new cases registered per annum?

**THE MINISTER OF STATE IN THE  
MINISTRY OF LAW, JUSTICE AND  
COMPANY AFFAIRS: (SHRI H.R.  
BHARDWAJ):**

(a) to (c) The information available is as follows:—

Name of of the Court		No. of cases pending	
1.	Supreme Court	Admission Matters-26043 (as on 1.4.95)	Actual files not expended)
		Regular Matters-21933 (as on 1.4.95)	(Actual files not expanded)
High Courts		No. of cases pending	As on
1.	Allahabad	7,79,313	31.12.94
2.	Andhra Pradesh	1,19,645	31.3.95
3.	Bombay	2,12,820	30.6.95
4.	Calcutta	2,42,614	31.3.95
5.	Delhi	1,46,613	31.12.94
6.	Gauhati	29,857	30.6.95
7.	Gujarat	94,395	30.6.95
8.	Himachal Pradesh	18,533	30.6.96
9.	Jammu & Kashmir	90,507	31.3.95
10.	Karnataka	1,54,340	30.6.95
11.	Kerala	1,77,807	31.3.95
12.	Madhya Pradesh	67,759	31.3.95
13.	Madras	3,48,569	31.3.95
14.	Orissa	48,932	31.3.95
15.	Patna	90,161	31.3.95
16.	Punjab & Haryana	1,42,817	30.6.95
17.	Rajasthan	96,943	30.6.95
18.	Sikkim	73	30.6.95

## II. No. of cases instituted and disposed of in the Courts.

Year	No. of cases Instituted	No. of cases disposed of	Disposal as a percentage of Institution
<i>Supreme Court</i> 1993-94	35,273 (Regular Hearing matters only).	39,617	112.3%
<i>High Courts</i>			
1992	10,73,467	8,46,206	78.8%
1993	11,62,685	9,11,221	78.4%
1994*	9,77,344*	7,61,021*	77.8%

\*Incomplete Figures

**Contaminated Blood Supplied by Blood Banks**

\*232. **SHRI KRISHNA KUAMR BIRLA:** Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether Government have decided to conduct raids at blood banks in the country following reports of contaminated, untested blood being distributed by Government and private blood banks;

(b) if so, the facts and details thereof;

(c) whether several blood banks in the country are functioning unlicensed; and

(d) if so, what steps Government propose to take in this regard?

**THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR):** (a) and (b) Government have advised State Drug Controllers to audit, at random, the working of the Blood Banks in their respective States with special emphasis on maintenance of records for HIV testing. Whenever reports of irregularities including reports of contaminated, untested blood having been distributed come to notice, a joint inspection of the concerned Blood Bank is carried out by the Officers of Drug

Controller (India) and the State Drug Controllers.

(c) and (d) About 25 percent of the Blood Banks are unlicensed. The State Drug Controllers have been repeatedly asked to ensure the only licensed blood banks function in their States. Moreover, Govt. is facilitating the upgradation of blood banks in a phased manner.

**Development of Software Industry**

\*233. **SHRI RAMDAS AGARWAL:**  
**SHRI SHIV CHARAN SINGH:**

Will the **PRIME MINISTER** be pleased to state:

(a) whether Government is not able to build a strong Software Industry in the country;

(b) if so, whether Government propose to pay an urgent attention to the strong data communications network and computer education in schools and colleges to generate computer literacy at the grass-root level; and

(c) what steps Government have taken so far to exploit software product development and maintenance in the country so that India may become a global software centre of the 21st Century?